

The Tamil Nadu Lapsed Acts (Removal of Doubts) Act, 1948 Act 5 of 1948

Keyword(s): Lapsed Acts, Proclamation

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1948: T.N. Act V. Lapsed Afris (Removal of 1053 Doubts)

'[TAMIL NADU] ACT No. V OF 1948.2

[THE ¹(TAMIL NADU) LAPSED ACTS (REMOVAL OF DOUBTS) ACT, 1948.]

(Received the assent of the GoVernor on the 26th April 1948; first published in the Fort St. George Gazette on the 27th April 1948.)

An Act for the removal of doubts regarding the operation of certain enactments.

Whereas the Acts specified in the Schedule below, being Acts made by the Governor of Madras under a Proclamation issued by him under section 93 of the Government of India Act, 1935, will cease to have effect on the 30th day of April 1948 on the lapse of two years from the date on which the said Proclamation was revoked:

AND WHEREAS it is expedient to remove some doubts regarding the operation of those Acts;

It is hereby enacted as follows:—

- 1. (1) This Act may be called the ¹[Tamil Nadu] Short title Lapsed Acts (Removal of Doubts) Act, 1948.

 Short title and commencement.
- (2) It shall come into force on the 29th day of April 1948.
- 2. Upon the expiry of the Accs specified in the Conse-Schedule—

 quences of

(a) section 8 of the ¹[Tamil Nadu] General Acts Clauses Act, 1891, shall apply, as if the Acts so speci-specified fied had then been repealed by a ³[Tamil Nadu Act]; in the Schedule.

1[Tamil Nadu] Act I of 1891.

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

² For Statement of Objects and Reasons, see Fort St. George Gazette, dated the 13th April 1948, Part IV-A, p. 276.

³ This expression was substituted for the expression "Madras Act" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

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(b) save as provided in clause (a), the Acts, if any, amended by the Acts so specified shall bave operation as if the latter Acts had never been enacted.

THE SCHEDULE.

(See Section 2.)

Year.	Number	Short title.
1941	XIV	The Madras Local Boards (Amendment) Act, 1941.
1942	IX	The Andhra University (Amendment) Act, 1942.
1942	X	The Madras University (Third Amendment) Act, 1942.
1942	XXVI	The Madras Estates Land (Amendment) Act, 1942.
1943	VJ	The Madras District Municipalities (Amendment) Act, 1943.
1944	II.	The Madras District Municipalities and Local Boards (Amendment) Act, 1944.
1944	IV	The Madras Public Health (Amendment) Acr, 1944.
1945	XV	The Madras Electricity (Validation of Levy of Surcharges) Act, 1945.
1946	I	The Madras District Municipalities (Amendment) Act, 1946.
1946	1X	The Madras Land Acquisition (Ex- Service Men's Settlements) Act, 1946.